

(b) ~~10~~

Date	Office Report	Orders
		<p>Item-03 OA-543/90 MA-3308/94 2.12.94. Present: Sh.N. Amresh, Counsel for applicant. None for the respondents.</p> <p>This is an application filed against our order dated 7th July '94. This application was filed on 6th September '94. Apparently any petition for consideration of the Bench should be filed within 30 days. There is an enormous delay and application for condonation of delay has also not been filed. On the ground, ^{hence} this is dismissed, ^{we} heard the counsel for the parties. During the course of the arguments, the learned counsel for the applicant has stated that the relief claimed by the applicant in the OA is not being pressed. The OA is therefore dismissed as withdrawn. No costs. On this order this MA has been filed to restore the case back on file. Whenever a case is withdrawn, ^{on account} it will not account to a case ^{as far as} dismissed ^{by} ^{my} default. This application is misconceived and we are not inclined to interfere and create a wrong precedence. The petition is therefore dismissed. No ^{my} costs.</p> <p>P. T. Thiruvengadam (P. T. THIRUVENGADAM) MEMBER (A)</p> <p>C. J. Roy (C. J. ROY) MEMBER (J)</p> <p>/dm/</p>